

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

111. C.P.(IB)-641(MB)/2020

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **02.02.2024**

NAME OF THE PARTIES: Express Machines & Scaffolding Pvt Ltd.

V/s.

Timblo Drydocks Pvt Ltd.

SECTION 9 OF IBC, 2016

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**ORDER**

**HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE**

1. Adv. Labdhi Shah for the Petitioner and Adv. Adv. Peppino Bahl for the Respondent are present.
2. Ld. Counsel for the Corporate Debtor submits that reply is ready and served upon the Operational Creditor. However, due to non-availability of the security code, the same could not be uploaded on e-portal. She also submits that she approached the Registry on 25.01.2024 and it is expected that the security code issue would be resolved shortly for which she seeks two weeks time to upload the reply.
3. Ld. Counsel for the petitioner submits that rejoinder has been filed. At the request of the CD, list on **22.03.2024**. It is made very clear that no further adjournment will be granted.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)